1	EN	RESISTRATION EXCEPT MADHUBANI SCOR	PROHESTON DE	STAMP DUTY	,विह
		COURT	EEE	0.00000	N≈ 20 12 20
	LO MADIANY SI		1	San Sinous	V≈ 26.12.20
	STUS WITH	Authorization	Ho. 2027	INDIA Zero · Zero · Zero	BIHA 2-Zero-Zero-Two-7
god (	26 Prom. Babubashi - Kant Yadar andarghar/s 64 years resident of Property	trof Lafe bur, 20-mish	Consti	tuency (Name of the C	
	n, do hereby solemnly affirm and sta	ite on oath as u	nder:-		
	out whichever is not applicable)		8-1	Print and Company	Cilmu 20 ol
	m a candidate set up by R: J: D	(na	me of the p	political party ) / ani com	exting an an
	ependent candidate.				
Sl. No	tails of PAN and status of filing of the Names	Perman		The financial year for which the last Income-tax return has been filed	Total income shown in inc Tax Return ( Rupees)
T	Self			decir med	*
2.	Spouse-	-		-	
		-		1	-
3.	Dependent 1			1	-
3.	Dependent 1 Dependent 2	-			
5.	Dependent 2  Dependent 3				by the court
5.	Dependent 2  Dependent 3  ne following case(s) is/ are pending  Offence  The details of cases where the co- cognizance, Sections of the Act ar	ourt has taken	which co		n by the court:
4. 5. (3) TI	Dependent 2  Dependent 3  ne following case(s) is/ are pending  Offence  The details of cases where the co	ourt has taken			n by the court:
4. 5. (3) TI	Dependent 2  Dependent 3  ne following case(s) is/ are pending  Offence  The details of cases where the co- cognizance, Sections of the Act ar	ourt has taken nd description ce taken :			n by the court:
4. 5. (3) 111 No. (a)	Dependent 2  Dependent 3  ne following case(s) is/ are pending  Offence  The details of cases where the co cognizance, Sections of the Act ar of the offence for which cognizance	ourt has taken nd description ce taken :			n by the court:
4. 5. (3) 111 No. (a)	Dependent 2 Dependent 3  The following case(s) is/ are pending Offence  The details of cases where the co- cognizance, Sections of the Act ar- of the offence for which cognizance.  Name of the court, Case No. and I	ourt has taken and description ce taken:  Date of order  n(s) for revision	Descripti		n by the court:
(3) T1 SL No. (a)	Dependent 2 Dependent 3  The following case(s) is/ are pending Offence  The details of cases where the co- cognizance, Sections of the Act ar- of the offence for which cognizance Name of the court, Case No. and I taking cognizance:  Details of Appeal (s) / Application (if any) filed against the above of uses in which I have been convicted.	ourt has taken and description ce taken:  Date of order  n(s) for revision rder(s):	Descripti	on	¥
(3) T1 SL No. (a)	Dependent 2 Dependent 3 Dependent 3 Dependent 3 Defence The details of cases where the co- cognizance, Sections of the Act ar- of the offence for which cognizance Name of the court, Case No. and I taking cognizance: Details of Appeal (s) / Application (if any) filed against the above of	ourt has taken and description ce taken:  Date of order  n(s) for revision rder(s):  d by a court of the	Descripti	on	¥

(5) That I give height below the details of the assets (movable and immovable etc.) of myseli, my spouse and all dependents:

## A. Details of movable assets:

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

 In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme. Name of Bank/Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect at listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse wto parmile being	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	25,000/	5,000/			
ell E	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits pincluding saving accounts), cosits with Financial tions, Non Banking Financial Companies and Cooperative societies and the Mnount in each such deposit	P. N. B. Put # 12- 1-3300010007523 Ro-1189 5.65 V. M. P. Pahns. Mc-1083565455 Ra-112-15 P. N. B. Rabubark: PK-12-13-000101573 Ra-33-001	P.H.B. PEDA A/C 1-39906010012334 RI-5157/	y	y	×
AHH	Details of investment in Bonds, bentures/shares and units in companies/Mutual Funds and others and the amount.	Y	×	×	y	*
(iv)		L-1.C. Polics' N-532119231 Re-50,000=00 M-532567673 Re-25,000=10	L.T. c. polici N-53256762L Ro. 50,000=10	×	<u>x</u> -	y
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	×	У	<u> </u>	×	×
(11)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	SLX-BOLERO BR-01PB-3649 PATCHEST ON LOOM by Biddhamabha Ro-700000)	*	У	×	X
(vil)	Jewelry, bullion and valuable thing (give details of weight and value)	(nold-Logram Rs-30,000)	Gold-1032000 RA-30,000/	. >	<u>*</u>	×_

my other assets such as value of	
Claims/interest	
Gross Total value	i

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

2. Each land or building or apartment should be mentioned separately in this format.)

No I	Description	Self	Parmile Der	Dependent-1	Dependent-2	Dependent-3
1)	Agricultural Land Location(s) Survey number(s)	Robik par, mestrating kulahanga, parsa. 906. 905,913,931	x	X	×	v
	Area (Total measurement in acres)	14 Brgaka	r	Y	× -	×
	Whether inherited property (Yes or NO)	yes	X	×	*	×
	Date of purchase in case of self acquired property	×	У	×	×	У
	Cost of Land (in case of purchase)at the time of purchase	× .	×	×	×	x
fri II	Any investment on the land by way of development, ostruction etc.	У	У	×	×	X
	Approximate Current market value	25,000001	*	*	x	"x
77	Non-Agricultural Land Lucation(s) Survey number(s)	Bebubashi Whate No. 797 Kheam N. 6020	chakdah mhata N- khentra N-	χ	x .	x
Name of Street	Area (Total measurement in sq. ft.)	3 katha	2 Kalla 72 door	×	×	Y
	Whether inherited property * (Yes or NO)	No	No	x .	x	Y
	Date of purchase in case of self acquired property	deted 10.5.2015		*	Y	x
	Cost of Land (in case of purchase) at the time of purchase	Rs-600000/	Rs-400000)	×	V -	Y
	Any Investment on the land by way of development, construction etc.	Pucca house.	pueca honoc constructed	x	×	×
	Approximate Current market value	700000/ value of house	salue flavo	×	X	×
(iii)	a Section of the Control of the Cont	_ x	×	×	*	r
	Built up Area (Total measurement in sq. ft.)	×	×	. ×	Y	Y

	V wher inherited property (* en or NO)	×	Y	V	×	- y *
	D/a of purchase in case of actif	*	Y	*	×	y
	Cost of property (in case of purchase) at the time of perchase	×	y	×	x	٧
	Any investment on the parperty by way of development, construction etc.	*	y	x	V	×
	Approximate Current market value	Y	X	X	Y	*
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	Rahikbur	×	Y	Y	×
	Area (Total measurement in sq. ft.)	5 kalla	x	У	· ×	×
	Built up Area (Total measurement in sq. ft.)	succe have	Y	×	y	~ x .
	Whether inherited property (Yes or NO)	Yes	у	×	x	*
Lasta	Date of purchase in case of self acquired property	У	×	Y	y .	×
11/10	purchase) at the time of	×	Y	y	×	x
BY	Any Investment on the land by way of development, construction etc.	×	у	У	x	Y
AN AN	value	100000/	X	У	×	Y
v)	Others (such as interest in property)	×	y	v	×	Y
(i)	Total of Current Market Value of (i) to (v) above	3900000/	900000/	×	- y	Y

(6) I give herein below the details of liabilities/ dues to public financial institutions and government: (Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	*	y	y	×	*
٠	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of Joan	×	*	. x	. *	x

	Any other liability	×	×	Y	X	×
	Grand total of liabilities	V	Y	Y	X	- K
(ii)	Government Dues: Dues to departments dealing with government accommodation	×	Y	×	ν	*
	Dues to departments dealing with supply of water	X	x	٧	×	ν.
	Dues to departments dealing with supply of electricity	×	×	×	Y	*
	Dues to departments dealing with supply of relephones/mobiles	×	×	×	×	1
	Dues to departments dealing with government transport (including aircrafts and	x	× .	Y	×	*
	trelicopters)	Y	Y	X	Y	*
11/11	Income Tax Dues	-	Y	Y	1	*
CH	Wealth Tax Dues	Y	* * ·	Y	*	1
-	Wervice Tax Dues	y		X	×	*
4,07	Nunicipal /Property Tax Dues	V	Y	×	Y	1
TAR		×	X	X		
15 %	Any other dues	×	X	X	Y	wt v
-	Grand total of all Govt. dues	X	*	V	x	1/

## (7) Details of profession or occupation:

a. Self .... M. L. A.

## 

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

M.A. (L. N.M. U. DBG)

## (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smi/Kum. Uma kant yadar vill-Rahikbur, 20-Mistraaliga via+ 25. Bobubarhu
2.	Full postal address	DYST - PLAGAMETTY
3.	Number and Name of the constituency and	Babubarhi-34 (Bihar)
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	R·J·).
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	No.

	0.0		Total number of Pending a ort (s) have taken cognizant		e	No.		
								TV
	15	PA	N of			ome Tax Retu	age of the same of the same of	Hermy Shows
		(a)	Candidate .		1-1-1-1			
			Spouse:					
	Peliton	(c)	Dependents		1			
	6.		D. 10407 4 200 Description	of Assets and	*		Described II	Dependent-III
		-	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
	Α.		Moveable Asset (Total value)	30000/	30000/	×	V	+ -
	В.		Immovable Asset	14 Bigla skotha	2 kathay fd	×	x	X
		(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	X	×	У	×	r
ne Kann	4	10/9	Approximate Current Warket Price of Asset (Total Value)	3900009/	900000/	×	×	+
been lde	Autie	d b	Liabilities	7	Y	×	×	7
Myranc.	Ka	MA	di) Government dues (Total)	X	У	x	X	1
rish Chang			(ii) Loans from Bank, Einancial Institutions and others (Total)	x	*	Y	X	×
us Hilli	8.		Give details of School / Unurse) (Name of the School	niversity educ	ation with	full form of the	e certificate/ dip	oloma/ degree e was completed.
EMAR.	8.		Give details of School / Ur	niversity educ	ation with	full form of the	e certificate/ dip	oloma/ degree e was completed.
EMARY BLASS MOTARY	8.		Give details of School / Ur	niversity educated /College/ U	ation with	full form of the	e certificate/ dip	oloma/ degree e was completed.
Ki. He the confliction declar (a) th	deport my re that here is	((co	Give details of School / Unurse) (Name of the School  , above named, do hereby owledge and belief, no par-	VERI verify and dec	FICATIO	full form of the and the year in the contents of the material has the than those me	e certificate/ dip which the cours this affidavit an been concealed	e true and correct there from. I furt as 3 and 4 above;
With the mest o declar (a) th	depo f my re tha aere is my s	((co	Give details of School / Unurse) (Name of the School of th	VERI verify and dect of it is false and to have any as	FICATIO	on the year in the contents of the contents of the material has been than those mobility, other than	this affidavit ar been concealed	e true and correct there from. I furt as 3 and 4 above; ed in items 5 and
Whether the declar (a) th	depo f my re tha aere is my s	((co	Give details of School / Unurse) (Name of the School of th	VERI verify and dect of it is false and to have any as	FICATIO	on the year in the contents of the contents of the material has been than those mobility, other than	this affidavit ar been concealed	e true and correct there from. I furt as 3 and 4 above; ed in items 5 and
West of declar (a) the (b) L. above	depo f my re tha aere is my s	((co	Give details of School / Unurse) (Name of the School of th	VERI verify and dect of it is false and to have any as	FICATIO	on the year in the contents of the contents of the material has been than those mobility, other than	this affidavit ar been concealed	e true and correct there from. I furt as 3 and 4 above; ed in items 5 and
West of declar (a) the (b) L. above	depo f my re tha aere is my s	((co	Give details of School / Unurse) (Name of the School of th	VERI verify and dect of it is false and to have any as	FICATIO	on the year in the contents of the contents of the material has been than those mobility, other than	this affidavit ar been concealed	e true and correct there from. I furt as 3 and 4 above; ed in items 5 and
West of declar (a) the (b) L. above	depo f my re tha aere is my s	((co	Give details of School / Unurse) (Name of the School of th	VERI verify and dect of it is false and to have any as	FICATIO	on the year in the contents of the contents of the material has been than those mobility, other than	this affidavit an been concealed	e true and correct there from. I furt as 3 and 4 above; ed in items 5 and

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or hefore a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neatly